NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

13. IA 1760/2021
IA 2138/2021
IA 2141/2021
IA 2175/2021
IA 2133/2021
IA 2180/2021
IA 2502/2021
In
C.P. (IB)/3026(MB)2019

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: The Janata Sahakari Bank Ltd
Vs
M/S. Beton Concrete Products Pvt Ltd

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Avinash R. Khanolkar, Ld. Counsel for the Liquidator present.
2. Counsel for the Liquidator is requested the board to permit him to amend the cause title as "Liquidator" in place of Resolution Professional.
3. The Registry is directed to allow the counsel for the liquidator to amend the cause title with Red ink pen.
4. List this matter on **25.04.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/NP/